

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313

IA-836/2024, IA-3390/2021, IA-823/2021, IA-5838/2022.

In

IB-985(ND)/2018

IN THE MATTER OF:

M/s. Engineered Facility Management Services	Petitioner/Applicant
Vs.		
Evan Multispeciality Hospital & Research Centre Pvt. Ltd.	Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Appellant	:	Mr. Sandeep Bajan, Mr. Soaib Qureshi, Advs.
For the Panjab National Bank	:	Ms. Sumit Shukla ,Mr. Sanjeev Panda Advs.
For the Liquidator	:	Mr. P. Nilesh, Mr. Akshay, Mr. Anand Bajpai, Mr. Aditya Advs.
For the Respondent	:	Mr. Anupam Singh Adv.

ORDER

Due to paucity of time, the matter is adjourned to **26.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik